

- (d) if so, the details thereof; and
- (e) the steps taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRIMATI RANEE NARAH): (a) to (e) While, the State Governments of Andhra Pradesh, Chhattisgarh, Gujarat, Himachal Pradesh, Jharkhand, Maharashtra, Odisha and Rajasthan, have reported no complaint of transfer of land from tribal people to private parties without their consent, the Government of India has made appropriate provisions in the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (FRA) to ensure right of tribal people related to their land or natural resources. As per the provision of the Act, no member of forest dwelling Scheduled Tribes and other Traditional Forest Dwellers shall be evicted or removed from forest land under his occupation till the recognition and verification procedure under this Act is complete. The provisions of Panchayats (Extension to Scheduled Areas) Act, 1996 (PESA) also provide protection for acquisition of land in the Scheduled Areas, besides the respective State laws for land alienation.

Minimum Support Price for handicrafts

745. SHRI C.M. RAMESH: Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Ministry proposes to give Minimum Support Price (MSP) for handicrafts products produced by Tribal People in the Country; and
- (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRIMATI RANEE NARAH): (a) No, Sir

- (b) Question does not arise in view of the reply of part (a).

Development of forest villages under the special central assistance

746. SHRI AVINASH PANDE: Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether Government is aware that a sum of Rs.150 crore was allocated for development of forest villages under the 'Special Central Assistance, to the Tribal Sub-Plan Fund for the year 2009;

- (b) whether the sum allocated for the same has been utilised for the activities mentioned under the programme for development of forest villages;

(c) if so, the details thereof;

(d) whether Government has been able to assess the impact of the programme on the lives of the people inhabiting these regions;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRIMATI RANEE NARAH): (a) Ministry of Tribal Affairs allocated a sum of Rs. 150.00 crore for Development of Forest Villages under the Special Area Programme of Special Central Assistance to Tribal Sub Plan during 2008-09.

(b) and (c) Out of the allocated Rs. 150.00 crore, the Ministry released Rs. 149.52 crore to the State Governments in 2008-09 as per the proposals received from the State Government for providing basic minimum facilities and services to the forest villages. A statement showing the State-wise release and utilization for the year 2008-09 is given in the Statement (*See below*).

(d) to (f) No specific study on the Development of Forest Village to assess the impact of the programme has been conducted as yet.

Statement

Release of Funds and Expenditure Reported Development of Forest Villages under SCA to TSP - 2008-09

Sl. No.	State	2008-09	
		Funds released	Expenditure Reported
1	Assam	4696.05	0.00
2	Madhya Pradesh	6502.50	4678.50
3	Mizoram	435.00	435.00
4	Odisha	180.00	0.00
5	Tripura	558.00	541.14
6	Uttar Pradesh	30.00	0.00
7	West Bengal	2550.00	1430.00
	TOTAL	14951.55	7088.64